

Arrest of Mizos and arrest of Officers by Mizos

1660. Shri M. Rampure:
 Shri Ramachandra Veerappa:
 Shri Ram Singh Ayarwal:
 Shri Hukam Chand Kachwal:
 Shri Y. S. Kushwah:
 Shrimati Tarkeshwari Sinha:
 Shri N. K. Sanghi:
 Shri C. K. Bhattacharyya:
 Shri Onkar Lal Berwa:
 Shri Ebrahim Sulaiman Salt:
 Shri K. N. Pandey:

Will the Minister of Home Affairs be pleased to state:

(a) the number of Mizo Rebels captured by the security forces in the Mizo Hill's District during the last 3 months;

(b) the action proposed to be taken against them;

(c) the number of Indian Officers arrested by the rebel mizos; and

(d) the number of those killed or released by them?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) About 1200 Mizo hostiles and suspects were apprehended/captured during the months of March, April and May, 1967.

(b) They are being dealt with according to the nature of offences committed by them.

(c) and (d). In the period March-May, 1967 only one incident of kidnapping had been reported. One Gram sewak was kidnapped on 9-3-1967 and he has not yet been traced.

Emergency Commissioned Officers

1661. Shri Madhu Limaye:
 Dr. Ram Manohar Lohia:
 Shri S. M. Banerjee:
 Shri George Fernandes:
 Shri Onkar Lal Berwa:
 Shri Meetha Lal Meena:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that letters

and circulars were issued in January, 1967 inviting applications from the Emergency Commissioned Officers for the posts of Deputy Superintendent of Police, Border Security Force and Indo-Tibetan Border Police;

(b) whether this was advertised in the newspapers;

(c) whether in an advertisement which appeared in the name of C.R.P., all the vacancies (about 60) were open to competition and no reservations were made for the E.C.Os;

(d) whether the N.C.C. has reserved any posts for the E.C.Os; and

(e) how many E.C.Os have been taken into Border Security Force, Indo-Tibetan Border Police and Central Reserve Police and N.C.C.?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) Instructions were issued by the Ministry of Defence during December, 1966 to the effect that those Emergency Commissioned Officers of Courses 1 & 2 who had not been selected for permanent regular commission in the Army, could apply direct to the Border Security Force and other armed police forces for re-employment as Company Commanders. A selection Board interviewed and selected suitable persons from among them for appointment.

(b) No, Sir.

(c) Separately, against the quota for direct recruitment of Deputy Superintendents of Police in these forces, advertisement was issued, as in last year.

There was no mention of the number of vacancies.

In view of the special recruitment of ECOs, mentioned in (a) above, there was no question of indicating reservations for them in the said advertisement.

(d) To the extent that it has not been possible to fill vacancies in the National Cadet Corps through regular officers or suitable re-employed service officers, preference will be given to such of the E.C.Os. as are unable to obtain permanent commissions.

(e) 254 E.C.Os. have since been selected for appointment. As for the National Cadet Corps, applications are being received and the final result will be known only after the Selection Boards have examined them.

रेडियो लाइसेंस

1662. श्री मोहन स्वरूप : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने हाल में ऐसे हजारों लोगों का पता लगाया है, जिन्होंने अपने रेडियो के लिये लाइसेंस नहीं लिये थे ;

(ख) यदि हां, तो लोगों की संख्या कितनी है ; और

(ग) उनके विरुद्ध क्या कार्यवाही की गई है ?

संसद-कार्य तथा संचार विभाग में राज्य-मंत्री (श्री इ० कु० गुजराल) : (क) जी हां ।

(ख) 1966 के कैलेण्डर वर्ष के दौरान बिना लाइसेंस के 1,19,734 रेडियो सेटों का पता लगाया गया था ।

(ग) बिना लाइसेंस रेडियो सेट रखने वाले व्यक्तियों को नोटिस भेजे जाते हैं, जिसमें शुल्क और एक वर्ष के शुल्क के बराबर अधिभार की अदायगी करके लाइसेंस लेने के लिए कहा जाता है । उन व्यक्तियों के विरुद्ध जो दूसरी बार नोटिस मिलने के बाद भी लाइसेंस नहीं लेते भारतीय तार अधिनियम और/या भारतीय बेतार टेलीग्राफी अधिनियम के अंतर्गत कानूनी

कार्रवाई की जाती है । लेकिन अधिकांश व्यक्ति अधिभार और लाइसेंस-शुल्क की अदायगी कर देते हैं ।

प्रगतिशील छात्र संघ, पटना द्वारा ज्ञापन

1663. श्री विभूति मिश्र :

श्री क० ना० तिवारी :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उनको, जब वह पटना के दौरे पर गये थे, पटना के प्रगतिशील छात्र संघ ने एक ज्ञापन दिया था ;

(ख) यदि हां, तो उसका व्यौरा क्या है ; और

(ग) इस बारे में सरकार की या प्रतिक्रिया है ?

शिक्षा-मंत्री (डा० त्रिगुण सेन) : (क) जी हां ।

(ख) ज्ञापन में जो प्रमुख सुझाव दिया गया है वह यह है कि महाराष्ट्र की ग्राम शिक्षण मुहोम की तरह का एक प्रौढ़ साक्षरता आन्दोलन बिहार में चलाया जाए ।

(ग) ज्ञापन को बिहार सरकार के पास उनकी सम्पत्ति जानने के लिये भेज दिया गया है ।

Extermination of Persons from States

1664. Shri M. R. Krishna: Will the Minister of Home Affairs be pleased to state:

(a) in how many States, organisations have been formed to oust the persons not belonging to those States; and

(b) whether Government were approached by the minorities in the States where they are threatened to intervene and help?